

ITEM NO.16

COURT NO.9

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 625-626/2019 in C.A. No. 11017- 11018/2018

ABHISHEK KUMAR SINGH

Petitioner(s)

VERSUS

G. PATTANAIK & ORS.

Respondent(s)

WITH

CONMT.PET.(C) No. 642-643/2019 in C.A. No. 11017-11018/2018 (III-A)
(FOR ADMISSION)

CONMT.PET.(C) No. 671-672/2019 in C.A. No. 11017-11018/2018 (III-A)
(FOR ADMISSION and IA No.88380/2019-EXEMPTION FROM FILING O.T.)

Date : 02-07-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Mukuyl Rohatgi, Sr. Adv.
Md. Nizam M. Pasha, Adv.
Ms. Ranjeeta Rohatgi, AOR
Ms. Pragya Baghel, Adv.

Mr. Talha Abdul Rahman, AOR
Mohd. Shah Khan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within three weeks.

Dasti, in addition, is permitted.

Personal presence of the contemnor(s) is dispensed with for
the time being.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

